# GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

### LOK SABHA UNSTARRED QUESTION NO. 4880 TO BE ANSWERED ON 16<sup>TH</sup> DECEMBER,

# LEGIBLE PRESCRIPTION BY DOCTORS

# 4880. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has made it mandatory for doctors to give prescriptions in a legible handwriting, if so, the details thereof;

(b) whether the Government is aware that doctors are not adhering to the said rule and continue to give prescriptions in an illegible writings; and

(c) the steps being taken by the Government to make doctors adhere to the mandatory rule of legible writing of prescriptions, if so, the details thereof?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a): Clause 1.5 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 prescribes "Every physician should prescribe drugs with generic names legibly and preferably in capital letters and he/she shall ensure that there is a rational prescription and use of drugs"

(b) & (c): MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the provisions of the aforesaid Regulations. As and when complaints are received against the violation of code of ethics for doctors, such complaints are referred by MCI to the concerned State Medical Councils where the doctors/medical practitioners are registered. The MCI is an Appellate Authority.

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